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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

MA.No.132/99
OA ~~577/99~~ 266/99

Date of Order: 17-2-99

BETWEEN:

Kandregula Rama Rao

... Applicant

AND

1. The Superintendent,
Divisional Post Office,
Amalapuram, E.G.District.
2. The Asst.Superintendent,
Sub-Divisional Post Office,
Amalapuram, E.G.Dist. ... Respondents

Counsel for the Applicant - Mr.A.Satya Prasad,Advocate

Counsel for the Respondents - ~~Mr.H.Rajendra Prasad~~.

CORAM:

THE HON'BLE MR.JUSTICE D.H.NASIR : VICE-CHAIRMAN

THE HON'BLE MR.H.RAJENDRA PRASAD : MEMBER (ADMN.)

...

O R D E R
(per Hon'ble Mr.H.Rajendra Prasad,M(A))

Heard the learned counsel Mr.A.Satya Prasad
for the Applicant and none for Respondents.

The Applicant is an aspirant to the post of
E.D.D.A. at Thanelanka Branch Post Office, Mummidivaram
Mandal in Amalapuram Postal Divisional. According to
the applicant he was appointed to the post in Succession
to his father (who is stated to have served for 33 years
in the same capacity) prior to his demise on the previous
day i.e. 12-5-98); ~~He also claims to have been appointed
on compassionate grounds.~~ He also claims to have been
appointed on compassionate grounds. There is no material
on record to show that he was appointed on compassionate

.2.

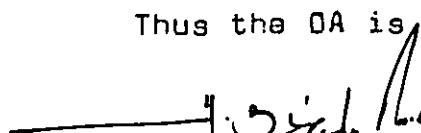
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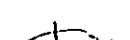
grounds on regular basis and does not also seem possible that such could have been finalised and issued within a day of the demise of the earlier incumbent. The charge report filed by the applicant merely establishes that he was taken on duty, probably on provisional basis, on 13-5-98.

The applicant is aggrieved by a notification issued by Respondent No.2 inviting applications for the same post. The applicant also states that he has applied for the post.

It is directed, therefore, that if the applicant has made a valid application for the post of EDDA, his candidature shall also be considered, alongwith other candidates, on merits and as per ^{the} rules of the department, and appointment shall be given to the most meritorious and suitable candidate.

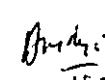
Thus the OA is disposed of. No costs.


(H. RAJENDRA PRASAD)
Member (Admn.)


(JUSTICE D.H. Nasir)
Vice-Chairman

SA

Dated: 17th February, 1999
(order dictated in the open court)


15-2-99